

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : Shree Ambika Sugars Ltd
PETITION NUMBER : CP(IB)/1017(CHE)2019
APPLICATION NUMBERS : a) IA(IBC)/824(CHE)/2024
b) IA(IBC)/808(CHE)/2024

ORDER

3)(a) IA(IBC)/824(CHE)/2024 in CP(IB)/1017(CHE)/2019

Ld. Counsel Ms. Divya for the Applicant.

This IA has been filed to take on record the Quarterly Progress Report for the period ending 31.12.2023.

The same is taken on record subject to all just exceptions.

IA(IBC)/824(CHE)/2024 is accordingly disposed off.

3)(b) IA(IBC)/808(CHE)/2024 in CP(IB)/1017(CHE)/2019

Ld. Counsel Ms. Divya for the Applicant.

IA(IBC)/808(CHE)/2024 has been filed seeking relief to condone delay of 25 days in filing the Quarterly Progress Report for year ending 31.12.2023.

The Applicant has stated that the reasons for the delay mentioned as Liquidator is based out of Chennai and the detailed reason is given at para 1)(c) of the Application.

In view of the above, the delay of 25 days is condoned and the **IA(IBC)/808(CHE)/2024 is disposed off.**

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk